

EU 319866 6414

No. C.P. 200/84-2-2020 C.P. 14/88 TC

Date: 27 October, 2020

To,

1. The Registrar General, Hon'ble Supreme court of India
2. The Registrars in the Hon'ble High Courts
3. The Secretaries in the Central Ministries/Departments
4. The Chief Secretaries in all the States/UTs

3571
09.11.2020

Subject: Filling up of the post of President in the State Consumer Disputes Redressal Commission (State Commission), Lucknow

Sir/Madam,

I am directed to refer to the vacancy circular of number C.P. 199/84-2-2020 C.P. 14/88 TC dated 27-10-2020 on the subject mentioned above and to say that in Para 8 of the vacancy circular, it has been mentioned that the President of the State Consumer Disputes Redressal Commission (SCDRC) shall hold office for a term of four years or up to the age of sixty-five years, whichever is earlier and shall be eligible for reappointment.

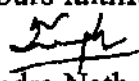
2. Further, Para 12 of the vacancy circular is as under:

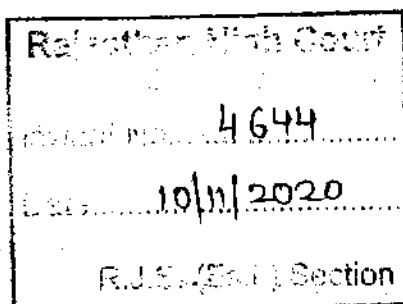
"In case of retired applicants, date of superannuation will be necessary from the last employer."

3. Interested applicants may send copies of their applications.

4. The persons selected for appointment will have to join within 60 days from the date of issue of appointment order.

Yours faithfully,


(Ravindra Nath Singh)
Special Secretary
Department of Consumer
Protection and Weights and
Measurement, Govt. of U.P.



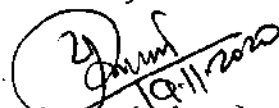
RAJASTHAN HIGH COURT, JODHPUR

No. /RSJ/Estt.A(ii)/0772020/4450

Date : 19.11.2020

Copy forwarded to following for information and necessary action:-

1. Hon'ble sitting Judges of RHC, Jodhpur through their P.S.
2. Registrar (Admn.), RHC, Jaipur with the request to circulate it amongst all the Hon'ble Judges sitting at RHC, Jaipur through their P.S.
3. Hon'ble Judges who have retired in November'2019 and thereafter.
4. Computer Cell, RHC, Jodhpur to upload it on website of Rajasthan High Court and E-mail to retired Hon'ble Judges.


Registrar (Admn.)

Government of Uttar Pradesh
Department of Consumer Protection and Weights and Measurement
Shri Lal Bahadur Shastri Bhavan, Lucknow

No. C.P. 199/84-2-2020C.P. 14/88 TC

Date: 27 October, 2020

Filling up of the post of President in the State Consumer Disputes Redressal Commission (State Commission), Lucknow.

Applications are invited from suitable candidates for appointment to the post of President in the State Consumer Disputes Redressal Commission (SCDRC), Uttar Pradesh Lucknow.

2. In terms of the Consumer Protection Act, the State Government has established the State Consumer Disputes Redressal Commission at state level. It adjudicates consumer complaints relating to defective goods, deficient services, including unfair/restrictive trade practices, where the value of the goods or services paid as consideration exceeds rupees one crore, but does not exceed rupees ten crore. It also hears appeals against the orders of District Consumer Disputes Redressal Commission within the State. The State Commission consists of a President and not less than 04 members.

3. It is now proposed to fill up the post of President of the SCDRC in terms of the provisions of the Consumer Protection (Qualification for appointment, method of recruitment, procedure of appointment, term of office, resignation and removal of the President and members of the State Commission and District Commission) Rules, 2020.

4. ELIGIBILITY CRITERIA

In terms of Rule-3 of the Consumer Protection (Qualification for appointment, method of recruitment, procedure of appointment, term of office, resignation and removal of the President and members of the State Commission and District Commission) Rules, 2020 made by Central Government in exercise of the powers conferred by section 29 and 43, read with clauses (n) and (w) of sub-section (2) of section 101 of the Consumer Protection Act, 2019 (35 of 2019)-

(1) A person shall not be qualified for appointment as President of State Consumer Disputes Redressal Commission, unless he is, or has been, a Judge of the High Court;

5. DISQUALIFICATIONS

A person shall be disqualified for appointment as President of a State Commission if he-

- a) has been convicted and sentenced to imprisonment for an offence which involves moral turpitude; or
- b) has been adjudged to be insolvent; or
- c) is of unsound mind and stands so declared by a competent court; or
- d) has been removed or dismissed from the service of the State Government or Central Government or a body corporate owned or controlled by such Government; or
- e) has, in opinion of the State Government, such financial or other interest as is likely to prejudicially affect his functions as the President.

6. SELECTION COMMITTEE

(1) The President and members of the State Commission and the District Commission shall be appointed by the State Government on the recommendation of a Selection Committee, consisting of the following persons, namely: -

- (a) Chief Justice of the High Court or any Judge of the High Court nominated by him—Chairperson;
- (b) Secretary in charge of Consumer Affairs of the State Government - Member;
- (c) Nominee of the Chief Secretary of the State—Member.

7. REMOVAL

- (1) The State Government shall remove from office any President, who—
- (a) has been adjudged as an insolvent; or
 - (b) has been convicted of an offence which involves moral turpitude; or
 - (c) has become physically or mentally incapable of acting as such member; or

(d) has acquired such financial or other interest as is likely to affect prejudicially his functions as a member; or

(e) has so abused his position as to render his continuance in office prejudicial to public interest:

Provided that where a President is proposed to be removed on any ground specified in clauses (c) to (e) of the Consumer Protection (Qualification for appointment, method of recruitment, procedure of appointment, term of office, resignation and removal of the President and members of the State Commission and District Commission) Rules, 2020, the President shall be informed of the charges against him and given an opportunity of being heard in respect of those charges.

8. TENURE

The President of the State Commission shall hold office for a term of four years or up to the age of sixty-five years, whichever is earlier and shall be eligible for reappointment for another term of four years subject to the age limit of sixty five years, and such reappointment is made on the basis of the recommendation of the Selection Committee.

9. REMUNERATION AND OTHER TERMS AND CONDITIONS

Fixation of pay of the persons retired from the post of Hon'ble Supreme Court/High Court Judge, appointed to the posts of President on whole time basis, shall be on the basis of the pay last drawn reduced by the amount of pension.

(This is subject to any modifications, if made in future, in the pay structure by State Government)

10. OATHS OF OFFICE AND SECRECY

Every person appointed to be the President shall, before entering upon his office, make and subscribe an oath of office in Form-I and oath of secrecy in Form-II annexed to these rules.

11. Applications of eligible candidates, willing to be considered for the post of President in the State Commission in the attached proforma may be sent to Registrar, State Consumer Disputes Redressal Commission U.P., C-1, Vikrant Khand-1, Near Shaheed Path, Gomti Nagar, Lucknow UP -226010, so as to reach by 30 November 2020. Applications which are incomplete or lacking in any details/documents as asked for or which are received after the due date 30 November 2020 shall not be entertained and will be rejected summarily.

12. In case of retired applicants, date of superannuation will be necessary from the last employer.

13. Persons who are selected for appointment would have to resign/take voluntary retirement from the post being held at that time, before taking up his appointment. The appointment of selected candidates shall be subject to his/her production of a certificate of medical fitness duly signed by a Civil Surgeon or District Medical Officer in the prescribed proforma Form III.

14. The persons selected for appointment will have to join within 60 days from the date of issue of appointment order.

15. The Department of Consumer Protection and Weights and Measurement, Government of Uttar Pradesh reserves the right to cancel the advertisement at any time without assigning any reasons.

16. This vacancy circular, application form, Consumer Protection Act, 2019 and Consumer Protection (Qualification for appointment, method of recruitment, procedure of appointment, term of office, resignation and removal of the President and members of the State Commission and District Commission) Rules, 2020 are also placed on the Department's website <http://scdrc.up.nic.in/> for easy accessibility.

Yours faithfully,



(Ravindra Nath Singh)

Special Secretary

Department of Consumer
Protection and Weights and
Measurement, Govt. of U.P.

Annexure

(See Rule 12)

FORM I

**Form of Oath of Office for the President and Member of the
State Commission and District Commission**

I,having been appointed as the President/Member in the State
Consumer Disputes Redressal Commission,/District Consumer Disputes
Redressal Commission, do solemnly affirm/do swear in the name of God
that I will faithfully and conscientiously discharge my duties as the
President/Member of the State Commission/District Commission to the best of my
ability, knowledge and judgement, without fear or favour, affection or ill-will and
that I will uphold the Constitution and the laws of land.

(Name of Applicant)

FORM II

**Form of Oath of Secrecy for the President and Member of the
State Commission and District Commission**

I, having been appointed as the President/Member of the State
Consumer Disputes Redressal Commission,/District Consumer
Disputes Redressal Commission, do solemnly affirm/do swear in the name
of God that I will not directly or indirectly communicate or reveal to any person or
persons any matter which shall be brought under my consideration or shall become
known to me as President/Member of the State Commission/District Commission
except as may be required for the due discharge of my duties as the
President/Member.

(Name of Applicant)

FORM III

CERTIFICATE OF PHYSICAL FITNESS

I hereby certify that I have examined Shri/Sm./Ms..... and that I have not discovered that he/she has any disease(communicable or otherwise), constitutional weakness or bodily infirmity, except..... I do not consider this a disqualification for his/her for employment as member in the State/District Consumer Disputes Redressal Commission for a period of four years or up to the age of sixty five years, whichever is earlier.

Date.....

Signature of candidate

Signature
Designation
(Civil Surgeon/District Medical Officer)

**FORMAT OF APPLICATION REQUIRED TO BE FURNISHED
BY THE CANDIDATES**

**Application for the post of President in the State Consumer
Disputes Redressal Commission.**

Pl. affix your
recent
photograph

Application for the Post of President, State Consumer Disputes Redressal Commission				
1	Name in Full			
2	Date of Birth & age			
3	Office and Residential address with telephone number, fax, e-mail, if any.			
4	Educational & Professional Qualifications (graduation & onwards)			
	Examination	University	Year in which passed	Division
i				
ii				
iii				

IV				
5	Prior Experience			
A	A person who is or has been a Judge of High Court i) Date of Joining as High Court Judge ii) Name of the High Court iii) Date of Superannuation, (if applicable)			
B	Relevant experience (minimum 25 years)			
	Position Held	Name & Address of Organization	Period (From-to)	Nature of Work handled
	Any other accomplishments/information, the candidate may like to furnish.			
6				

7	Does the candidate have more than one living spouse?	Yes/No
8	Does the candidate attract any of the disqualification criteria listed in the vacancy circular?	Yes/No (if yes please give details)
9	State of health.	

Place:

Date:

Signature.....

(Name)